GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 2263 TO BE ANSWERED ON 12TH DECEMBER, 2025

QUALITY OF FOOD PRODUCTS

2263. MS. MAHUA MOITRA:

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether as per reports from food safety authority, certain food products of well-known brands including Patanjali and Amul have not qualified the purity and quality standards, if so, the details thereof along with the places where such samples were tested and the nature of deficiencies found in these products;
- (b) whether the Government has taken/proposes to take action against the concerned companies under the Food Safety and Standards Act, if so, the details thereof; and
- (c) the steps taken/proposed to be taken by the Government to ensure that only quality-tested and safe food products are made available to consumers in the market?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO JADHAV)

(a) to (c): Food Safety and Standards Authority of India (FSSAI) is mandated to lay down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption.

The implementation and enforcement of the Food Safety and Standards Act, 2006 is a shared responsibility between the Central and State Governments. To ensure compliance with the set standards, limits, & other statutory requirements under the FSS Act, 2006 and Food Safety & Standards Regulations (FSSR), FSSAI and its regional offices through State/UT food safety authorities, conducts regular localized/targeted special enforcement and surveillance drives

including National Annual Surveillance Plan (NASP), inspections and sampling activities throughout the year. If any deviations from the standards or violations to the FSSR are observed, the defaulting food business operators (FBOs) are subject to regulatory actions, including punitive measures, as stipulated under the FSS Act 2006 and its associated rules.

During a sampling drive on spices in 2024–25, a sample of red chilli powder collected from the Uttarakhand-based manufacturing unit of Patanjali Foods was declared unsafe, as the detected pesticide residue levels exceeded the prescribed Maximum Residue Limits (MRLs). Based on the test findings, the concerned authority issued a recall order, following which the FBO initiated the withdrawal of the affected product from the market.

No samples of products from the Amul brand have been reported as unsafe against the parameters specified under the Food Safety & Standards Regulations.
